## IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 3903 OF 2017
[@ SPECIAL LEAVE PETITION (C) NO. 4707 OF 2016 ]

PARVEZ AKHTAR

Appellant (s)

VERSUS

AVIGO TRUSTEE COMPANY PVT. LTD. & ORS.

Respondent(s)

WITH

CIVIL APPEAL NO. 3904 OF 2017
[@ SPECIAL LEAVE PETITION (C) NO. 6417 OF 2016 ]

## JUDGMENT

## KURIAN, J.

- 1. Leave granted.
- 2. It is submitted by the learned counsel appearing on both sides that they have settled their disputes outside the Court and the settlement agreement has been filed before this Court by way of I.A.No. 4 of 2017 in C.A.No. 3904 of 2017 [@ SLP (C) No. 6417 of 2016].
- 3. These appeals are, accordingly, disposed of in terms of the settlement agreement, which shall form part of this Judgment.

No costs.

	J.
[ KURIAN JOSEPH	]
	J.
[ R. BANUMATHI	1

New Delhi; March 10, 2017.